

RATIFIED

Minutes of Meeting No.22/13 scheduled on 22.01.2013 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 22/13 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 22.01.2013 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting:

| Sl.No | Name of the representatives & their Designation | Room No. | Telephone No.      | Deptt.        |
|-------|-------------------------------------------------|----------|--------------------|---------------|
| 1.    | Sh K.K. Tiwari I.A                              | 476      | 23063321           | DHI, U.B.     |
| 2.    | Sh S.K. Jain, D.O.                              | 428A     | 23063321 Extn.3318 | DIPP, U.B.    |
| 3.    | Sh. K.K. Funda, Asstt. Dir. (Mech)              | 736A     | 23063802 Extn.2459 | DC(MSME),N.B. |
| 4.    | Sh. Parveen Sharma, Dy.DGFT                     | 312      | 23061562 Extn.146  | DGFT, U.B.    |
| 5.    | Sh. K.C. Raju, FTDO                             | 404      | 23061562 Ext.265   | DGFT, U.B.    |

The Committee first considered the minutes of the Norms Committee Meeting No.21/13 dated 8.1.2013 for confirmation and confirmed and adopted the same without any change.

|   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |                                     |                                            |                                   |
|---|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|--------------------------------------------|-----------------------------------|
| 1 | <b>Case No.:</b> 21/39/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:VEM TECHNOLOGIES P.LTD., | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/80/050/00617/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :09/24/040/00373/AM10/     | Lic.No/Date:0910040368<br>18.12.2009       | Defer<br>Date:05.03.2013          |
|   | <b>Decision :</b> In this case, firm was invited for personal hearing to explain their case. Shri Sunny Mathew, DGM-Mfg. Engg-AS&D appeared before the Committee and explained details of manufacturing process and inputs used in the export product. The Committee requested the firm to make written reply which the firm has agreed to submit within one week. The Committee also decided to forward copy of firm's application and copy of reply to be received from firm to MSME for examination and comments. |                                     |                                            |                                   |

|   |                                                                                                                                                                                                                                                                                                  |                                                |                                            |                                   |
|---|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|--------------------------------------------|-----------------------------------|
| 2 | <b>Case No.:</b> 32/31/80-ALC2/2010                                                                                                                                                                                                                                                              | Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD. | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/80/050/00510/AM11/                                                                                                                                                                                                                                                                   | RLA File :06/24/040/00028/AM11/                | Lic.No/Date:0610018929<br>30.08.2010       | Defer<br>Date:05.03.2013          |
|   | <b>Decision :</b> The Committee noted that firm was invited for a personal hearing but the firm did not attend the personal hearing. The Committee, therefore, decided to give them a second opportunity of personal hearing to explain their case on 5.3.2013 at 2.30 pm in DGFT, Udyog Bhavan. |                                                |                                            |                                   |

|   |                                                                                                                                                                              |                                               |                                            |                                   |
|---|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|--------------------------------------------|-----------------------------------|
| 3 | <b>Case No.:</b> 6/21/80-ALC2/2011                                                                                                                                           | Party Name:SATTVA ETECH INDIA PRIVATE LIMITED | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/80/050/00426/AM12/                                                                                                                                               | RLA File :07/24/040/00296/AM12/               | Lic.No/Date:0710083749<br>04.11.2011       | Defer<br>Date:05.03.2013          |
|   | <b>Decision :</b> The Committee noted that DIT has asked the firm to provide certain technical information required for examination of the case and firm's reply is awaited. |                                               |                                            |                                   |

|   |                                     |                                               |                                            |                                   |
|---|-------------------------------------|-----------------------------------------------|--------------------------------------------|-----------------------------------|
| 4 | <b>Case No.:</b> 16/25/80-ALC2/2011 | Party Name:NETAFIM IRRIGATION INDIA PVT.LTD., | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/80/050/00495/AM12/      | RLA File :34/24/040/00186/AM12/               | Lic.No/Date:3410032547                     | Defer                             |
|   |                                     |                                               |                                            |                                   |

|  |  |            |                 |
|--|--|------------|-----------------|
|  |  | 14.12.2011 | Date:05.03.2013 |
|--|--|------------|-----------------|

**Decision :** The Committee noted that the case is under examination of C&PC and decided to remind them for expediting their comments.

|                                                                                                                                                                                                        |                                   |                                 |                                            |                             |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|---------------------------------|--------------------------------------------|-----------------------------|
| 5                                                                                                                                                                                                      | <b>Case No.:6/25/80-ALC2/2011</b> | Party Name:AUROLAB              | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:<br/>Approved</b> |
|                                                                                                                                                                                                        | HQ File :01/80/050/00485/AM12/    | RLA File :35/24/040/00029/AM12/ | Lic.No/Date:3510036982<br>02.01.2012       |                             |
| <b>Decision :</b> The Committee decided to ratify norms of subject authorization as per C&PC letter No. 46011/93/2012-PC-II dated 22.1.2013 (copy enclosed). RA may take necessary action accordingly. |                                   |                                 |                                            |                             |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |                                    |                                                    |                                            |                             |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|----------------------------------------------------|--------------------------------------------|-----------------------------|
| 6                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | <b>Case No.:19/25/80-ALC2/2011</b> | Party Name:CANALAIR AIR SOLUTIONS PRIVATE LIMITED, | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:<br/>Approved</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | HQ File :01/80/050/00498/AM12/     | RLA File :32/21/040/00113/AM12/                    | Lic.No/Date:3210052122<br>11.01.2012       |                             |
| <p><b>Decision :</b> Based on DIPP written comments, the Committee decided to ratify norms of subject authorization as under:</p> <ol style="list-style-type: none"> <li>1. Net Weight of export product namely, “ 3 Nos. of Fibre Compactor complete with Suction fan and 7.5 KW Motor” to be specified as 66.3 MT.</li> <li>2. Weights of import items at Sl. No. 1, 2,3 &amp; 4 to be specified as 37.5 MT. 55.5 Kgs., 201 Kgs. &amp; 600 Kgs. respectively.</li> <li>3. Quantity of import item at Sl. No. 1 to be allowed as 1.05 Kgs./Kg. content in the export product.</li> <li>4. Quantity of import item at Sl. No. 2 to be allowed as 1.01Kgs./Kg. content in the export product.</li> <li>5. Quantity of import item at Sl. No. 3 to be allowed as 1.03Kgs./Kg. content in the export product.</li> <li>6. Quantity of import item at Sl. No. 4 to be allowed as 1.02Kgs./Kg. content in the export product.</li> <li>7. Quantities of import items from Sl. No. 5 to 9 to be allowed on net to net basis with accountability clause.</li> </ol> <p>RLA may take necessary action accordingly.</p> |                                    |                                                    |                                            |                             |

|                                                                                                                 |                                    |                                       |                                            |                             |
|-----------------------------------------------------------------------------------------------------------------|------------------------------------|---------------------------------------|--------------------------------------------|-----------------------------|
| 7                                                                                                               | <b>Case No.:18/25/80-ALC2/2011</b> | Party Name:DEKOR TECHNIK INDIA P.LTD. | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:<br/>Deferred</b> |
|                                                                                                                 | HQ File :01/80/050/00497/AM12/     | RLA File :07/24/040/00409/AM12/       | Lic.No/Date:0710085428<br>12.01.2012       | Defer<br>Date:05.03.2013    |
| <b>Decision :</b> The Committee noted that the case is under examination of DIPP and decided to await comments. |                                    |                                       |                                            |                             |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                    |                                     |                                            |                             |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------|--------------------------------------------|-----------------------------|
| 8                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | <b>Case No.:43/25/80-ALC2/2011</b> | Party Name:SGL CARBON INDIA PVT.LTD | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | HQ File :01/80/050/00522/AM12/     | RLA File :31/83/040/00218/AM12/     | Lic.No/Date:3110052856<br>08.02.2012       | Defer<br>Date:05.03.2013    |
| <p><b>Decision :</b> The Committee observed that it is a case of deemed exports and decided to check from RA/firm whether it is a case of physical export or deemed export. In case it is a case of deemed export, firm to provide details as to under which paragraph of 8.2 of FTP the supplies are covered. A copy of Project Authority Certificate may also be furnished. In case of supply against EPCG licence, the following details may also be provided :</p> <ol style="list-style-type: none"> <li>i. EPCG licence number and date.</li> <li>ii. CIF value of the licence.</li> <li>iii. Whether this licence was issued under Zero duty or 3 per cent Scheme.</li> <li>iv. Custom duty saved amount</li> </ol> |                                    |                                     |                                            |                             |

- iv. Custom duty saved amount.
- v. Products to be manufactured.
- vi. How EPCG licence holder intends to discharge the EO against the EPCG licence.

|   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                                          |                                            |                     |
|---|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|--------------------------------------------|---------------------|
| 9 | Case No.:9/13/80-ALC2/2012                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:HTD HEAT TRACE(INDIA)PVT LTD. | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | Status:<br>Approved |
|   | HQ File :01/80/050/00264/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :09/24/040/00045/AM13/          | Lic.No/Date:0910052593<br>11.05.2012       |                     |
|   | <b>Decision :</b> Based on DIPP letter dated 21.1.2013, the Committee decided to ratify norms of subject authorization as under: <ol style="list-style-type: none"> <li>Words "1 set comprising of 24 Heating modules " to be suffixed with the description of export product.</li> <li>Net Weight of export products may be specified as 9660Kgs.</li> <li>Quantities of import items from Sl. Nos. 1 to 20 to be allowed on net to net basis as claimed by the firm.</li> </ol> RLA may take necessary action accordingly. |                                          |                                            |                     |

|    |                                                                                                                                                                                                           |                                             |                                            |                     |
|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------|--------------------------------------------|---------------------|
| 10 | Case No.:7/13/80-ALC2/2012                                                                                                                                                                                | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | Status:<br>Approved |
|    | HQ File :01/80/050/00262/AM13/                                                                                                                                                                            | RLA File :04/24/040/00337/AM12/             | Lic.No/Date:0410137296<br>13.06.2012       |                     |
|    | <b>Decision :</b> The Committee decided to ratify norms of subject authorization as per DHI letter No. 3(145)2012/TSW(B)/415 dated 19.12.2012 (copy enclosed). RLA may take necessary action accordingly. |                                             |                                            |                     |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |                                            |                                            |                     |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|--------------------------------------------|---------------------|
| 11 | Case No.:14/13/80-ALC2/2012                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:ISGEC HEAVY ENGINEERING LIMITED | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | Status:<br>Approved |
|    | HQ File :01/80/050/00269/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :05/23/040/00087/AM13/            | Lic.No/Date:0510328347<br>27.06.2012       |                     |
|    | <b>Decision :</b> Based on DIPP written comments dated 21.1.2013, the Committee decided to ratify norms of subject authorization as under: <ol style="list-style-type: none"> <li>Net Fabricated weight of 364.346MT to be specified with the quantity of export product.</li> <li>Word "Relevant" to be prefixed with the description of import items at Sl. Nos. 1, 6, 7 &amp; 8.</li> <li>Quantity of import item at Sl. No. 1 to be allowed as applied for i.e. 105 MT inclusive of 4.17 % wastage.</li> <li>Quantity of import item at Sl. No. 2 to be allowed as 2 Nos. on net to net basis. However, duty free weight of this item to be allowed as 41390 Kg inclusive of 53.6 % wastage after taking 20 % recovery.</li> <li>Quantity of import item at Sl. No. 3 to be allowed as 2 Nos. (11839 Kgs.) on net to net basis with accountability cause.</li> <li>Quantity of import item at Sl. No. 4 to be allowed as 65 Nos. (6959Kgs.)on net to net basis with accountability clause.</li> <li>Quantity of import item at Sl. No. 5 to be allowed as 10 Nos. (3000Kgs.) on net to net basis with accountability clause.</li> <li>Quantities of import items from Sl. No. 6&amp; 7 to be allowed as 6500Kgs. &amp; 25175 Kgs. respectively inclusive of 4.17 % wastage as claimed by the firm.</li> <li>Quantities of import items at Sl. No. 8 to be allowed as applied for inclusive of 2 % wastage.</li> <li>Quantity of import items at Sl. No. 9&amp; 12 to be allowed as applied for.</li> <li>Quantity of import item at Sl. No. 10 to be allowed on net to net basis with accountability clause.</li> <li>Quantity of import item at Sl. No. 11 to be allowed as 2 Nos. on net to net basis. However, duty free weight of this item to be allowed as 14500 Kg inclusive of 2.1 % wastage.</li> </ol> |                                            |                                            |                     |

13. Quantity of import item at Sl. No. 13 to be allowed as 12 Nos. (500 Kgs.) on net to net basis with accountability clause.
14. Quantities of import items at Sl. No., 14, 16 & 17(Welding Consumables) to be allowed as applied for i.e. 2400Kgs., 4500 Kgs.& 60 Kgs. respectively.
15. Quantities of import items at Sl. No., 15, 18& 19 (Welding Consumables) to be allowed as 2460Kgs., 3490Kgs. &3404Kgs. respectively.

RLA may take necessary action accordingly.

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |                                |                                    |                                            |                     |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|------------------------------------|--------------------------------------------|---------------------|
| 12                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Case No.:26/13/80-ALC2/2012    | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | Status:<br>Approved |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | HQ File :01/80/050/00281/AM13/ | RLA File :03/95/040/00212/AM13/    | Lic.No/Date:0310700465<br>02.07.2012       |                     |
| <p><b>Decision :</b> Based on DIPP written comments dated 21.1.2013, the Committee decided to ratify norms of subject authorization as under:</p> <ol style="list-style-type: none"> <li>1. Net Fabricated weights of export products at Sl. No. 1, 2 &amp; 3 to be specified as 155 MT, 38 MT &amp;340 MT respectively.</li> <li>2. Import items at Sl. No. 1&amp; 2 shall be of relevant grade and thickness as contained in the export product</li> <li>3. Import item at Sl. No. 4 shall be of relevant grade and dia. as contained in the export product.</li> <li>4. Quantity of import item at Sl. No. 1 to be allowed as applied for i.e. 296000Kgs. inclusive of a wastage of 5 %.</li> <li>5. Quantity of import item at Sl. No. 2 to be allowed as 5100Kgs. inclusive of a wastage of 3 %.</li> <li>6. Quantity of Test Coupons in import item at Sl. No. 3 to be restricted as 10 Nos.(938Kgs.).</li> <li>7. Total quantity of import item at Sl. No. 3 to be allowed as 192 Nos. (140.21 MT) on net to net basis with accountability clause.</li> <li>8. Quantity of import item at Sl. No. 4 to be allowed as 59978Mtrs. (74 MT) inclusive of a wastage of 2%.</li> <li>9. Weights of import items at Sl. No. 5, 6, 7 &amp; 9 to be specified as 3 MT, 7.521 MT, 1 MT &amp; 2.2 MT respectively.</li> <li>10. Import item at Sl. No. 5, 6, 7 &amp; 9 to be allowed on net to net basis with accountability clause.</li> <li>11. Quantity of import item at Sl. No. 8 to be allowed as applied for i.e. 21000Kgs.inclusive of a wastage of 10 %..</li> <li>12. Quantities of import items at Sl. Nos. 10, 11&amp; 12 (welding Consumables) to be allowed as 3326Kgs., 5296 Kgs. &amp;5296Kgs. respectively.</li> </ol> <p>RLA may take necessary action accordingly.</p> |                                |                                    |                                            |                     |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |                                |                                    |                                            |                     |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|------------------------------------|--------------------------------------------|---------------------|
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Case No.:25/13/80-ALC2/2012    | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | Status:<br>Approved |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | HQ File :01/80/050/00280/AM13/ | RLA File :03/95/040/00122/AM13/    | Lic.No/Date:0310700668<br>03.07.2012       |                     |
| <p><b>Decision :</b> Based on DIPP written comments dated 21.1.2013, the Committee decided to ratify norms of subject authorization as under:</p> <ol style="list-style-type: none"> <li>1. Net empty weight of export product to be specified as 845 MT.</li> <li>2. Import items at Sl. No. 1, 2, 3&amp;4 shall be of relevant grade and thickness as contained in the export product</li> <li>3. Import item at Sl. No. 7 shall be of relevant grade and dia. as contained in the export product.</li> <li>4. Quantities of import items at Sl. No. 1, 2 &amp; 4 to be allowed as applied for i.e. 534000 Kgs., 112000 Kgs. &amp; 33000 Kgs. respectively inclusive of a wastage of 5 %.</li> <li>5. Quantity of import item at Sl. No. 3 to be allowed as 17657Kgs. inclusive of a wastage of 3 %.</li> <li>6. Quantity of Test Coupons in import item at Sl. No. 5 to be restricted as 5 Nos.(325 Kgs.).</li> </ol> |                                |                                    |                                            |                     |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 13 | <p>7. Total quantity of import item at Sl. No. 5 to be allowed as 9 Nos. (42.94 MT) on net to net basis with accountability clause.</p> <p>8. Quantity of Test Coupons in import item at Sl. No. 6 to be restricted as 4 Nos.(260Kgs.).</p> <p>9. Total quantity of import item at Sl. No. 6 to be allowed as 140 Nos. (72.30 MT) on net to net basis with accountability clause.</p> <p>10. Quantity of import item at Sl. No. 7 to be allowed as 1447Mtrs. (9.1 MT) inclusive of a wastage of 2%.</p> <p>11. Weights of import items at Sl. No. 8, 9, 10, 11, 12, 13&amp;14 to be specified as 23.03 MT, 3 MT, 12 MT, 12MT, 1 MT, 5 MT&amp;5 MT respectively.</p> <p>12. Import items at Sl. No. 8, 9, 10, 11, 12, 13 &amp; 14 to be allowed on net to net basis with accountability clause.</p> <p>13. Import items at Sl. No. 12 &amp; 13 to be supplied with the export product.</p> <p>14. Quantities of import items at Sl. Nos. 15, 16&amp; 17 (welding Consumables) to be allowed as applied for i.e.5000Kgs., 10000Kgs. &amp;10000Kgs. respectively.</p> <p>RLA may take necessary action accordingly.</p> |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

|    |                                                                                                                                                                                                                                                                                                                                                                                                                |                                       |                                            |                                   |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|--------------------------------------------|-----------------------------------|
| 14 | <b>Case No.:15/13/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                             | Party Name:GEA ECOFLEX INDIA PVT.LTD. | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00270/AM13/                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :03/94/040/00278/AM13/       | Lic.No/Date:0310701832<br>13.07.2012       | Defer<br>Date:05.03.2013          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 27.11.2012 followed by reminder dated 3.1.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence. |                                       |                                            |                                   |

|    |                                                                                                                 |                                          |                                            |                                   |
|----|-----------------------------------------------------------------------------------------------------------------|------------------------------------------|--------------------------------------------|-----------------------------------|
| 15 | <b>Case No.:16/13/80-ALC2/2012</b>                                                                              | Party Name:GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00271/AM13/                                                                                  | RLA File :03/94/040/00262/AM13/          | Lic.No/Date:0310701811<br>13.07.2012       | Defer<br>Date:05.03.2013          |
|    | <b>Decision :</b> The Committee noted that the case is under examination of DIPP and decided to await comments. |                                          |                                            |                                   |

|    |                                                                                                                                                            |                                           |                                            |                                   |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|--------------------------------------------|-----------------------------------|
| 16 | <b>Case No.:4/10/81-ALC2/2012</b>                                                                                                                          | Party Name:DEE DEVELOPMENT ENGINEERS LTD. | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/81/050/00199/AM13/                                                                                                                             | RLA File :05/23/040/00134/AM13/           | Lic.No/Date:0510329855<br>17.07.2012       | Defer<br>Date:05.03.2013          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 3.1.2013 and decided to remind them for expediting their reply. |                                           |                                            |                                   |

|    |                                                                                                                                                             |                                          |                                            |                                   |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|--------------------------------------------|-----------------------------------|
| 17 | <b>Case No.:22/13/80-ALC2/2012</b>                                                                                                                          | Party Name:UNI VTL ENGINEERING PVT. LTD. | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00277/AM13/                                                                                                                              | RLA File :03/95/040/00272/AM13/          | Lic.No/Date:0310702088<br>17.07.2012       | Defer<br>Date:05.03.2013          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 14.1.2013 and decided to remind them for expediting their reply. |                                          |                                            |                                   |

|  |                                   |                             |                     |                |
|--|-----------------------------------|-----------------------------|---------------------|----------------|
|  | <b>Case No.:3/10/80-ALC2/2012</b> | Party Name:MAYTECH SINTERED | Meet No/Date:22/80- | <b>Status:</b> |
|--|-----------------------------------|-----------------------------|---------------------|----------------|

|                                                                                                                                                                                               |                                   |                                               |                                            |                                   |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-----------------------------------------------|--------------------------------------------|-----------------------------------|
| 18                                                                                                                                                                                            | <b>Case No.:2/10/80-ALC2/2012</b> | Party Name:IMAX TECH SINTERED PRODUCT PVT.LTD | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Approved</b> |
|                                                                                                                                                                                               | HQ File :01/80/050/00213/AM13/    | RLA File :31/83/040/00079/AM13/               | Lic.No/Date:3110055073<br>23.07.2012       |                                   |
| <b>Decision :</b> The Committee decided to ratify norms of subject authorization as per MSME UO No. 30(217)2011-ME dated 3.1.2013 (copy enclosed). RLA may take necessary action accordingly. |                                   |                                               |                                            |                                   |

|                                                                                                                                                                                                                                         |                                   |                                     |                                            |                                   |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------|--------------------------------------------|-----------------------------------|
| 19                                                                                                                                                                                                                                      | <b>Case No.:3/10/80-ALC2/2012</b> | Party Name:SGL CARBON INDIA PVT.LTD | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                         | HQ File :01/80/050/00214/AM13/    | RLA File :31/83/040/00068/AM13/     | Lic.No/Date:3110055074<br>23.07.2012       | Defer<br>Date:05.03.2013          |
| <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 5.10.2012 followed by reminder dated 27.11.2012 and final reminder dated 3.1.2013 and decided to await 15 days more to receive firm's reply. |                                   |                                     |                                            |                                   |

|                                                                                                                                                                                                 |                                    |                                                    |                                            |                                   |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|----------------------------------------------------|--------------------------------------------|-----------------------------------|
| 20                                                                                                                                                                                              | <b>Case No.:10/13/80-ALC2/2012</b> | Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD., | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Approved</b> |
|                                                                                                                                                                                                 | HQ File :01/80/050/00265/AM13/     | RLA File :04/24/040/00055/AM13/                    | Lic.No/Date:0410138355<br>24.07.2012       |                                   |
| <b>Decision :</b> The Committee decided to ratify norms of subject authorization as per MSME UO No. 30(215)2011-ME dated 21.12.2012 (copy enclosed). RLA may take necessary action accordingly. |                                    |                                                    |                                            |                                   |

|                                                                                                                                            |                                    |                                       |                                            |                                   |
|--------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|---------------------------------------|--------------------------------------------|-----------------------------------|
| 21                                                                                                                                         | <b>Case No.:24/13/80-ALC2/2012</b> | Party Name:MOTHERSON SUMI SYSTEMS LTD | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                            | HQ File :01/80/050/00279/AM13/     | RLA File :05/24/040/00149/AM13/       | Lic.No/Date:0510330419<br>24.07.2012       | Defer<br>Date:05.03.2013          |
| <b>Decision :</b> The Committee noted that the case is under examination of C&PC and decided to remind them for expediting their comments. |                                    |                                       |                                            |                                   |

|                                                                                                                                                                                                                                          |                                   |                                   |                                            |                                   |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-----------------------------------|--------------------------------------------|-----------------------------------|
| 22                                                                                                                                                                                                                                       | <b>Case No.:3/13/80-ALC2/2012</b> | Party Name:MULTITEC AIDS PVT.LTD. | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                          | HQ File :01/80/050/00258/AM13/    | RLA File :05/24/040/00144/AM13/   | Lic.No/Date:0510333002<br>29.08.2012       | Defer<br>Date:05.03.2013          |
| <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 10.10.2012 followed by reminder dated 27.11.2012 and final reminder dated 3.1.2013 and decided to await 15 days more to receive firm's reply. |                                   |                                   |                                            |                                   |

|                                                                                                                                                                              |                                   |                                                      |                                            |                                   |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|------------------------------------------------------|--------------------------------------------|-----------------------------------|
| 23                                                                                                                                                                           | <b>Case No.:5/13/80-ALC2/2012</b> | Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                              | HQ File :01/80/050/00260/AM13/    | RLA File :05/24/040/00199/AM13/                      | Lic.No/Date:0510333158<br>30.08.2012       | Defer<br>Date:05.03.2013          |
| <b>Decision :</b> The Committee noted that DIT has asked the firm to provide certain technical information required for examination of the case and firm's reply is awaited. |                                   |                                                      |                                            |                                   |

|    |                                   |                                      |                                            |                                   |
|----|-----------------------------------|--------------------------------------|--------------------------------------------|-----------------------------------|
| 24 | <b>Case No.:6/13/80-ALC2/2012</b> | Party Name:NOV SARA INDIA PVT. LTD., | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|    |                                   |                                      |                                            |                                   |

|                                                                                                                             |                                 |                                      |                          |
|-----------------------------------------------------------------------------------------------------------------------------|---------------------------------|--------------------------------------|--------------------------|
| HQ File :01/80/050/00261/AM13/                                                                                              | RLA File :61/21/040/00002/AM13/ | Lic.No/Date:6110000870<br>05.09.2012 | Defer<br>Date:05.03.2013 |
| <b>Decision :</b> The Committee noted that RA was requested for provide copy of firm's application and the same is awaited. |                                 |                                      |                          |

|    |                                                                                                                 |                                             |                                                |                                   |
|----|-----------------------------------------------------------------------------------------------------------------|---------------------------------------------|------------------------------------------------|-----------------------------------|
| 25 | <b>Case No.:1/16/80-ALC2/2012</b>                                                                               | Party Name:DIAMOND METAL<br>SCREENS (P) LTD | Meet No/Date:22/80-<br>ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00362/AM13/                                                                                  | RLA File :07/24/040/00264/AM13/             | Lic.No/Date:0710091357<br>12.10.2012           | Defer<br>Date:05.03.2013          |
|    | <b>Decision :</b> The Committee noted that the case is under examination of DIPP and decided to await comments. |                                             |                                                |                                   |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |                                                     |                                                |                                   |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------|------------------------------------------------|-----------------------------------|
| 26 | <b>Case No.:2/16/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:SUPERMAX<br>PERSONALCARE PRIVATE LIMITED | Meet No/Date:22/80-<br>ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00363/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :03/95/040/00441/AM13/                     | Lic.No/Date:0310712865<br>16.10.2012           |                                   |
|    | <p><b>Decision :</b> Based on DIPP written comments dated 21.1.2013, the Committee decided to ratify norms of subject authorization as under as per firm's Advance Authorization No.0310671588 dated 19.12.2011 ratified in NC meeting dated 06.03.2012 after taking clue from SION C-873:</p> <ul style="list-style-type: none"> <li>a) Net weight of export product to be specified as 164860 Kgs.</li> <li>b) Word "Relevant" to be prefixed with the description of import item at Sl. No. 1 and its quantity to be allowed as 11024 Kgs. inclusive of 75 % wastage.</li> <li>c) Quantities of import items at S.Nos. 2, 3, 7 &amp; 8 to be allowed as 136290 Kgs, 6050 Kgs, 3080Kgs&amp; 28160 Kgs respectively inclusive of 10 % wastage.</li> <li>d) Quantities of import items at S.Nos. 4 &amp; 5 to be allowed as applied for i.e. 455 Kgs each. inclusive of 30 % wastage.</li> <li>e) Quantity of import item at Sl. No. 6 to be allowed as 78 Kgs. inclusive of 30 % wastage.</li> <li>f) Quantities of import items at S.No. 9, 10, 11 &amp; 12 put together to be allowed within 1% of fob value of exports.</li> </ul> <p>RLA may take necessary action accordingly.</p> |                                                     |                                                |                                   |

|    |                                                                                                                 |                                                 |                                                |                                   |
|----|-----------------------------------------------------------------------------------------------------------------|-------------------------------------------------|------------------------------------------------|-----------------------------------|
| 27 | <b>Case No.:9/22/80-ALC2/2012</b>                                                                               | Party Name:COOLDECK AQUA<br>SOLUTIONS PVT. LTD. | Meet No/Date:22/80-<br>ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00456/AM13/                                                                                  | RLA File :03/94/040/00527/AM13/                 | Lic.No/Date:0310712895<br>16.10.2012           | Defer<br>Date:05.03.2013          |
|    | <b>Decision :</b> The Committee noted that the case is under examination of C&PC and decided to await comments. |                                                 |                                                |                                   |

|    |                                                                                                           |                                                              |                                                |                                   |
|----|-----------------------------------------------------------------------------------------------------------|--------------------------------------------------------------|------------------------------------------------|-----------------------------------|
| 28 | <b>Case No.:22/22/80-ALC2/2012</b>                                                                        | Party Name:PRANITA ENGINEERING<br>SOLUTIONS PRIVATE LIMITED, | Meet No/Date:22/80-<br>ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00469/AM13/                                                                            | RLA File :07/24/040/00287/AM13/                              | Lic.No/Date:0710091411<br>16.10.2012           | Defer<br>Date:05.03.2013          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency and decided to remind them. |                                                              |                                                |                                   |

|    |                                   |                                             |                                                |                                   |
|----|-----------------------------------|---------------------------------------------|------------------------------------------------|-----------------------------------|
| 29 | <b>Case No.:8/22/80-ALC2/2012</b> | Party Name:GODREJ & BOYCE MFG.<br>CO. LTD., | Meet No/Date:22/80-<br>ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00455/AM13/    | RLA File :03/94/040/00575/AM13/             | Lic.No/Date:0310713034<br>17.10.2012           | Defer<br>Date:05.03.2013          |
|    |                                   |                                             |                                                |                                   |

**Decision :** The Committee noted that the case is under examination of DIPP and decided to await comments.

|                                                                                                                                                                                                 |                                   |                                 |                                            |                                   |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|---------------------------------|--------------------------------------------|-----------------------------------|
| 30                                                                                                                                                                                              | <b>Case No.:4/16/80-ALC2/2012</b> | Party Name:WELD FUSE PVT. LTD . | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                 | HQ File :01/80/050/00365/AM13/    | RLA File :09/24/040/00334/AM13/ | Lic.No/Date:0910054144<br>18.10.2012       | Defer<br>Date:05.03.2013          |
| <b>Decision :</b> The Committee noted that copy of application has not been received in NC and decided to request RA/firm to provide 4 sets of application for consideration of the case in NC. |                                   |                                 |                                            |                                   |

|                                                                                                                 |                                   |                                       |                                            |                                   |
|-----------------------------------------------------------------------------------------------------------------|-----------------------------------|---------------------------------------|--------------------------------------------|-----------------------------------|
| 31                                                                                                              | <b>Case No.:6/22/80-ALC2/2012</b> | Party Name:GEA ECOFLEX INDIA PVT.LTD. | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                 | HQ File :01/80/050/00453/AM13/    | RLA File :03/94/040/00582/AM13/       | Lic.No/Date:0310713179<br>18.10.2012       | Defer<br>Date:05.03.2013          |
| <b>Decision :</b> The Committee noted that the case is under examination of DIPP and decided to await comments. |                                   |                                       |                                            |                                   |

|                                                                                                                  |                                    |                                            |                                            |                                   |
|------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|--------------------------------------------|-----------------------------------|
| 32                                                                                                               | <b>Case No.:17/22/80-ALC2/2012</b> | Party Name:DYNAMATIC TECHNOLOGIES LIMITED, | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                  | HQ File :01/80/050/00464/AM13/     | RLA File :07/21/040/00507/AM13/            | Lic.No/Date:0710091489<br>22.10.2012       | Defer<br>Date:05.03.2013          |
| <b>Decision :</b> The Committee decided to forward copy of application to DHI/MSME for examination and comments. |                                    |                                            |                                            |                                   |

|                                                                                                                |                                    |                                               |                                            |                                   |
|----------------------------------------------------------------------------------------------------------------|------------------------------------|-----------------------------------------------|--------------------------------------------|-----------------------------------|
| 33                                                                                                             | <b>Case No.:24/22/80-ALC2/2012</b> | Party Name:SATTVA ETECH INDIA PRIVATE LIMITED | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                | HQ File :01/80/050/00471/AM13/     | RLA File :07/24/040/00300/AM13/               | Lic.No/Date:0710091567<br>25.10.2012       | Defer<br>Date:05.03.2013          |
| <b>Decision :</b> The Committee noted that the case is under examination of DIT and decided to await comments. |                                    |                                               |                                            |                                   |

|                                                                                                                                                                                                           |                                    |                                                 |                                            |                                   |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------------|--------------------------------------------|-----------------------------------|
| 34                                                                                                                                                                                                        | <b>Case No.:30/22/80-ALC2/2012</b> | Party Name:DAYCO VIKAS ENGINE SYSTEMS PVT. LTD. | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Approved</b> |
|                                                                                                                                                                                                           | HQ File :01/80/050/00477/AM13/     | RLA File :05/23/040/00284/AM13/                 | Lic.No/Date:0510337678<br>26.10.2012       |                                   |
| <b>Decision :</b> On the recommendation of DHI, the Committee decided to ratify norms of subject authorization on Net to Net basis with accountability clause. RLA may take necessary action accordingly. |                                    |                                                 |                                            |                                   |

|                                                                                                                                                                                                                                                                                                                                      |                                    |                                                             |                                            |                                   |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------------------------|--------------------------------------------|-----------------------------------|
| 35                                                                                                                                                                                                                                                                                                                                   | <b>Case No.:25/22/80-ALC2/2012</b> | Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Approved</b> |
|                                                                                                                                                                                                                                                                                                                                      | HQ File :01/80/050/00472/AM13/     | RLA File :07/24/040/00277/AM13/                             | Lic.No/Date:0710091620<br>29.10.2012       |                                   |
| <b>Decision :</b> Based on DIPP letter dated 21.1.2013, the Committee decided to ratify norms of subject authorization as under:<br>Taking clue from SION C-1316, quantities of import items at Sl. No. 1 & 2 to be allowed as applied for i.e. 265Kgs. and 17.5Kgs. respectively.<br><br>RLA may take necessary action accordingly. |                                    |                                                             |                                            |                                   |

|    |                                                                                                                 |                                       |                                            |                                   |
|----|-----------------------------------------------------------------------------------------------------------------|---------------------------------------|--------------------------------------------|-----------------------------------|
| 36 | <b>Case No.:7/22/80-ALC2/2012</b>                                                                               | Party Name:GEA ECOFLEX INDIA PVT.LTD. | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00454/AM13/                                                                                  | RLA File :03/94/040/00610/AM13/       | Lic.No/Date:0310714432<br>06.11.2012       | Defer<br>Date:05.03.2013          |
|    | <b>Decision :</b> The Committee noted that the case is under examination of DIPP and decided to await comments. |                                       |                                            |                                   |

|    |                                                                                                                                                                                                                                                                              |                                                        |                                            |                                   |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------|--------------------------------------------|-----------------------------------|
| 37 | <b>Case No.:1/22/80-ALC2/2012</b>                                                                                                                                                                                                                                            | Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00448/AM13/                                                                                                                                                                                                                                               | RLA File :03/94/040/00625/AM13/                        | Lic.No/Date:0310714469<br>07.11.2012       | Defer<br>Date:05.03.2013          |
|    | <b>Decision :</b> The Committee noted that firm vide their letter dated 10.1.2013 informed that they are approaching RA, Mumbai for getting certain amendments in the subject authorization and requested to defer the case till the authorization is amended by RA, Mumbai. |                                                        |                                            |                                   |

|    |                                                                                                                                                                                                                                                            |                                                        |                                            |                                   |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------|--------------------------------------------|-----------------------------------|
| 38 | <b>Case No.:2/22/80-ALC2/2012</b>                                                                                                                                                                                                                          | Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00449/AM13/                                                                                                                                                                                                                             | RLA File :03/94/040/00626/AM13/                        | Lic.No/Date:0310714471<br>07.11.2012       | Defer<br>Date:05.03.2013          |
|    | The Committee noted that firm vide their letter dated 10.1.2013 informed that they are approaching RA, Mumbai for getting certain amendments in the subject authorization and requested to defer the case till the authorization is amended by RA, Mumbai. |                                                        |                                            |                                   |

|    |                                                                                                                                                                                                                                                                                                                     |                                  |                                            |                                   |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------|--------------------------------------------|-----------------------------------|
| 39 | <b>Case No.:10/22/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                  | Party Name:ALSTOM INDIA LIMITED, | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00457/AM13/                                                                                                                                                                                                                                                                                      | RLA File :03/94/040/00684/AM13/  | Lic.No/Date:0310714594<br>07.11.2012       | Defer<br>Date:05.03.2013          |
|    | <b>Decision :</b> The Committee noted that copy of application has not been received and decided to request RA/firm to forward copy of application for consideration of the case. The Committee also decided to seek information with regard to specific name, weight of EP, use of input No.4, weight balance etc. |                                  |                                            |                                   |

|    |                                                                                                                                            |                                              |                                            |                                   |
|----|--------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------|--------------------------------------------|-----------------------------------|
| 40 | <b>Case No.:32/22/80-ALC2/2012</b>                                                                                                         | Party Name:NETAFIM IRRIGATION INDIA PVT.LTD. | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00479/AM13/                                                                                                             | RLA File :34/24/040/00192/AM13/              | Lic.No/Date:3410035465<br>07.11.2012       | Defer<br>Date:05.03.2013          |
|    | <b>Decision :</b> The Committee noted that the case is under examination of C&PC and decided to remind them for expediting their comments. |                                              |                                            |                                   |

|    |                                                                                                                 |                                    |                                            |                                   |
|----|-----------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|-----------------------------------|
| 41 | <b>Case No.:4/22/80-ALC2/2012</b>                                                                               | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00451/AM13/                                                                                  | RLA File :03/95/040/00529/AM13/    | Lic.No/Date:0310714659<br>08.11.2012       | Defer<br>Date:05.03.2013          |
|    | <b>Decision :</b> The Committee noted that the case is under examination of DIPP and decided to await comments. |                                    |                                            |                                   |

|    |                                   |                                    |                                            |                                   |
|----|-----------------------------------|------------------------------------|--------------------------------------------|-----------------------------------|
| 42 | <b>Case No.:5/22/80-ALC2/2012</b> | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|----|-----------------------------------|------------------------------------|--------------------------------------------|-----------------------------------|

|                                                                                                                 |                                |                                 |                                      |                          |
|-----------------------------------------------------------------------------------------------------------------|--------------------------------|---------------------------------|--------------------------------------|--------------------------|
| 42                                                                                                              | HQ File :01/80/050/00452/AM13/ | RLA File :03/95/040/00586/AM13/ | Lic.No/Date:0310714769<br>09.11.2012 | Defer<br>Date:05.03.2013 |
| <b>Decision :</b> The Committee noted that the case is under examination of DIPP and decided to await comments. |                                |                                 |                                      |                          |

|                                                                                                                 |                                   |                                           |                                            |                                   |
|-----------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------|--------------------------------------------|-----------------------------------|
| 43                                                                                                              | <b>Case No.:3/22/80-ALC2/2012</b> | Party Name:INGERSOLL-RAND (INDIA) LIMITED | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                 | HQ File :01/80/050/00450/AM13/    | RLA File :03/94/040/00661/AM13/           | Lic.No/Date:0310714998<br>16.11.2012       | Defer<br>Date:05.03.2013          |
| <b>Decision :</b> The Committee noted that the case is under examination of DIPP and decided to await comments. |                                   |                                           |                                            |                                   |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                    |                                            |                                            |                                   |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|--------------------------------------------|-----------------------------------|
| 44                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | <b>Case No.:11/22/80-ALC2/2012</b> | Party Name:ISGEC HEAVY ENGINEERING LIMITED | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | HQ File :01/80/050/00458/AM13/     | RLA File :05/23/040/00327/AM13/            | Lic.No/Date:0510339184<br>20.11.2012       | Defer<br>Date:05.03.2013          |
| <b>Decision :</b> On the recommendation of DIPP, the Committee decided to seek information from firm on the following: <ol style="list-style-type: none"> <li>1. Information in respect of Sl. No. 3, 4, 5&amp;11 of Standard Deficiency Format-export product wise.</li> <li>2. Quantity of import item at Sl. No. 1, 2&amp;3 in meters also in addition to their weights.</li> <li>3. Quantities of import items from Sl. Nos. 4 to 8 in Nos. also in addition to their weights.</li> </ol> |                                    |                                            |                                            |                                   |

|                                                                                                                                                       |                                    |                                       |                                            |                                   |
|-------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|---------------------------------------|--------------------------------------------|-----------------------------------|
| 45                                                                                                                                                    | <b>Case No.:12/22/80-ALC2/2012</b> | Party Name:METSO PAPER INDIA PVT.LTD. | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                       | HQ File :01/80/050/00459/AM13/     | RLA File :05/24/040/00309/AM13/       | Lic.No/Date:0510339397<br>23.11.2012       | Defer<br>Date:05.03.2013          |
| <b>Decision :</b> On the recommendation of DHI, the Committee decided to ask the firm to furnish name, description of inputs and quantity in numbers. |                                    |                                       |                                            |                                   |

|                                                                                                                                                                                                                                                                    |                                    |                                                     |                                            |                                   |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-----------------------------------------------------|--------------------------------------------|-----------------------------------|
| 46                                                                                                                                                                                                                                                                 | <b>Case No.:14/22/80-ALC2/2012</b> | Party Name:DAYCO VIKAS POWER TRANSMISSION PVT. LTD. | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Approved</b> |
|                                                                                                                                                                                                                                                                    | HQ File :01/80/050/00461/AM13/     | RLA File :05/23/040/00334/AM13/                     | Lic.No/Date:0510339380<br>23.11.2012       |                                   |
| <b>Decision :</b> On the recommendation of DHI, the Committee decided to ratify norms of subject authorization as per GN4 for Engineering product and on Net to Net basis with accountability clause for Sr.No.33 & 47. RLA may take necessary action accordingly. |                                    |                                                     |                                            |                                   |

|                                                                                                                                                                                               |                                    |                                                           |                                            |                                   |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-----------------------------------------------------------|--------------------------------------------|-----------------------------------|
| 47                                                                                                                                                                                            | <b>Case No.:21/22/80-ALC2/2012</b> | Party Name:SONA STAMPINGS LTD./SONA KOYO STEERING SYSTEMS | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Approved</b> |
|                                                                                                                                                                                               | HQ File :01/80/050/00468/AM13/     | RLA File :05/24/040/00320/AM13/                           | Lic.No/Date:0510339521<br>26.11.2012       |                                   |
| <b>Decision :</b> On the recommendation of DHI, the Committee decided to ratify norms of subject authorization as per GN4 for Engineering product. RLA may take necessary action accordingly. |                                    |                                                           |                                            |                                   |

|  |                                    |                                 |                                            |                                   |
|--|------------------------------------|---------------------------------|--------------------------------------------|-----------------------------------|
|  | <b>Case No.:16/22/80-ALC2/2012</b> | Party Name:MVS ENGINEERING LTD  | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|  | HQ File :01/80/050/00463/AM13/     | RLA File :05/24/040/00314/AM13/ | Lic.No/Date:0510339718                     | Defer                             |

48

**Decision :** The Committee considered the case and observed that firm in their application has mentioned at Sr.No.19 that it is a Deemed Export supply to Sasan Ultra Mega Power Project whereas in their covering letter dated 16.11.2012 addressed to CLA, they have mentioned that it is a physical export supply to Saudi Arabia. The Committee decided to seek a clarification from firm in this regard. In case it is a Deemed Export supply, please clarify under which paragraph of 8.2 of FTP it is covered and a copy of PAC may also be provided. In case of supply against EPCG licence, the following details may also be provided :

- i. EPCG licence number and date.
- ii. CIF value of the licence.
- iii. Whether this licence was issued under Zero duty or 3 per cent Scheme.
- iv. Custom duty saved amount.
- v. Products to be manufactured.
- vi. How EPCG licence holder intends to discharge the EO against the EPCG licence.

The Committee also decided to check from RA(CLA) whether they have issued this Authorization for Physical Export or Deemed Export.

|                                                                                                                                                                                                                        |                                    |                                        |                                            |                                   |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|----------------------------------------|--------------------------------------------|-----------------------------------|
| 49                                                                                                                                                                                                                     | <b>Case No.:18/22/80-ALC2/2012</b> | Party Name:ROBONIK ( INDIA ) PVT. LTD. | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                        | HQ File :01/80/050/00465/AM13/     | RLA File :03/95/040/00371/AM13/        | Lic.No/Date:0310716199<br>03.12.2012       | Defer<br>Date:05.03.2013          |
| <b>Decision :</b> The Committee noted that C&PC has returned this application as it does not pertain to them. The Committee decided to forward copy of firm's application to DIPP / MSME for examination and comments. |                                    |                                        |                                            |                                   |

|                                                                                                                 |                                    |                                    |                                            |                                   |
|-----------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------|--------------------------------------------|-----------------------------------|
| 50                                                                                                              | <b>Case No.:20/22/80-ALC2/2012</b> | Party Name:SUNDRAM FASTENERS LTD., | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                 | HQ File :01/80/050/00467/AM13/     | RLA File :04/24/040/00191/AM13/    | Lic.No/Date:0410141439<br>03.12.2012       | Defer<br>Date:05.03.2013          |
| <b>Decision :</b> The Committee noted that the case is under examination of DIPP and decided to await comments. |                                    |                                    |                                            |                                   |

|                                                                                                                 |                                    |                                              |                                            |                                   |
|-----------------------------------------------------------------------------------------------------------------|------------------------------------|----------------------------------------------|--------------------------------------------|-----------------------------------|
| 51                                                                                                              | <b>Case No.:31/22/80-ALC2/2012</b> | Party Name:NETAFIM IRRIGATION INDIA PVT.LTD. | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                 | HQ File :01/80/050/00478/AM13/     | RLA File :34/24/040/00208/AM13/              | Lic.No/Date:3410035594<br>03.12.2012       | Defer<br>Date:05.03.2013          |
| <b>Decision :</b> The Committee noted that the case is under examination of C&PC and decided to await comments. |                                    |                                              |                                            |                                   |

|                                                                                                                 |                                    |                                        |                                            |                                   |
|-----------------------------------------------------------------------------------------------------------------|------------------------------------|----------------------------------------|--------------------------------------------|-----------------------------------|
| 52                                                                                                              | <b>Case No.:13/22/80-ALC2/2012</b> | Party Name:LLOYD ELECTRIC & ENGG. LTD. | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                 | HQ File :01/80/050/00460/AM13/     | RLA File :05/23/040/00348/AM13/        | Lic.No/Date:0510340058<br>04.12.2012       | Defer<br>Date:05.03.2013          |
| <b>Decision :</b> The Committee noted that the case is under examination of DIPP and decided to await comments. |                                    |                                        |                                            |                                   |

|                                                                                                                                                                                                                                                                                                                                  |                                    |                                                             |                                            |                                   |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------------------------|--------------------------------------------|-----------------------------------|
| 53                                                                                                                                                                                                                                                                                                                               | <b>Case No.:15/22/80-ALC2/2012</b> | Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                  | HQ File :01/80/050/00462/AM13/     | RLA File :05/23/040/00349/AM13/                             | Lic.No/Date:0510340048<br>04.12.2012       | Defer<br>Date:05.03.2013          |
| <b>Decision :</b> The Committee decided to advise firm to produce a certificate from the Directorate General of Hydro Carbon in the Ministry of Petroleum & Natural Gas stating that goods being supplied are required for petroleum gases, in terms of condition No.41, Sr.No.356 of Custom Notification No.12 dated 17.3.2012. |                                    |                                                             |                                            |                                   |

|                                                                                                                 |                                    |                                    |                                            |                                   |
|-----------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------|--------------------------------------------|-----------------------------------|
| 54                                                                                                              | <b>Case No.:19/22/80-ALC2/2012</b> | Party Name:PHOENIX FOILS PVT. LTD. | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                 | HQ File :01/80/050/00466/AM13/     | RLA File :03/95/040/00342/AM13/    | Lic.No/Date:0310716381<br>05.12.2012       | Defer<br>Date:05.03.2013          |
| <b>Decision :</b> The Committee noted that the case is under examination of DIPP and decided to await comments. |                                    |                                    |                                            |                                   |

|                                                                                                                |                                    |                                             |                                            |                                   |
|----------------------------------------------------------------------------------------------------------------|------------------------------------|---------------------------------------------|--------------------------------------------|-----------------------------------|
| 55                                                                                                             | <b>Case No.:27/22/80-ALC2/2012</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                | HQ File :01/80/050/00474/AM13/     | RLA File :04/24/040/00111/AM13/             | Lic.No/Date:0410141542<br>05.12.2012       | Defer<br>Date:05.03.2013          |
| <b>Decision :</b> The Committee noted that the case is under examination of DHI and decided to await comments. |                                    |                                             |                                            |                                   |

|                                                                                                                                                                                             |                                    |                                             |                                            |                                   |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|---------------------------------------------|--------------------------------------------|-----------------------------------|
| 56                                                                                                                                                                                          | <b>Case No.:28/22/80-ALC2/2012</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Approved</b> |
|                                                                                                                                                                                             | HQ File :01/80/050/00475/AM13/     | RLA File :04/24/040/00086/AM13/             | Lic.No/Date:0410141537<br>05.12.2012       |                                   |
| <b>Decision :</b> On the recommendation of DHI, the Committee decided to ratify norms of subject on Net to Net basis with accountability clause. RLA may take necessary action accordingly. |                                    |                                             |                                            |                                   |

|                                                                                                                |                                    |                                             |                                            |                                   |
|----------------------------------------------------------------------------------------------------------------|------------------------------------|---------------------------------------------|--------------------------------------------|-----------------------------------|
| 57                                                                                                             | <b>Case No.:29/22/80-ALC2/2012</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                | HQ File :01/80/050/00476/AM13/     | RLA File :04/24/040/00158/AM13/             | Lic.No/Date:0410141543<br>05.12.2012       | Defer<br>Date:05.03.2013          |
| <b>Decision :</b> The Committee noted that the case is under examination of DHI and decided to await comments. |                                    |                                             |                                            |                                   |

|                                                                                                                |                                    |                                             |                                            |                                   |
|----------------------------------------------------------------------------------------------------------------|------------------------------------|---------------------------------------------|--------------------------------------------|-----------------------------------|
| 58                                                                                                             | <b>Case No.:26/22/80-ALC2/2012</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                | HQ File :01/80/050/00473/AM13/     | RLA File :04/24/040/00093/AM13/             | Lic.No/Date:0410141641<br>07.12.2012       | Defer<br>Date:05.03.2013          |
| <b>Decision :</b> The Committee noted that the case is under examination of DHI and decided to await comments. |                                    |                                             |                                            |                                   |

|                                                                                                                 |                                    |                                   |                                            |                                   |
|-----------------------------------------------------------------------------------------------------------------|------------------------------------|-----------------------------------|--------------------------------------------|-----------------------------------|
| 59                                                                                                              | <b>Case No.:23/22/80-ALC2/2012</b> | Party Name:SHAILESH FORGING WORKS | Meet No/Date:22/80-ALC2/2012<br>22.01.2013 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                 | HQ File :01/80/050/00470/AM13/     | RLA File :24/24/040/00016/AM13/   | Lic.No/Date:2410037772<br>12.12.2012       | Defer<br>Date:05.03.2013          |
| <b>Decision :</b> The Committee noted that the case is under examination of DIPP and decided to await comments. |                                    |                                   |                                            |                                   |

S.No.37

|                  |                                       |                                    |                          |
|------------------|---------------------------------------|------------------------------------|--------------------------|
| Case No. A - 16  | M/s. VA Tech Escher Wyss Flovel Ltd., | HQ F.No.01/80/050/00925/AM12/DES.I | Lic.No. & Date           |
| Meeting No.22/13 |                                       | RA.F.No.05/24/040/00940/AM07       | 0510199700<br>24.03.2007 |

|                  |           |                   |               |
|------------------|-----------|-------------------|---------------|
| Date: 22.01.2013 | Faridabad | Fixation of norms | 01.20.02.2007 |
|------------------|-----------|-------------------|---------------|

The Committee decided to ratify norms of subject authorization as per DHI letter No. 3(93)/2012-TSW(B) dated 21.1.2013 (copy enclosed). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.38

|                  |                   |                                   |                 |
|------------------|-------------------|-----------------------------------|-----------------|
| Case No. A - 21  | M/s. Philips      | HQF.No.01/81/050/00268/AM10/DES.I | Lic. No. & date |
| Meeting No.22/13 | Electronics India | RA.F.No.02/24/040/00092/AM07      | 0210091324      |
| Date: 22.01.2013 | Ltd., Kolkata     | Ratification of Norms             | dt.12.07.2006   |

The Committee noted that firm has informed vide email that they have already paid the Customs Duty and applicable interest in this case and requested for closure of their case. The Committee also noted that a copy of this email has already been forwarded to RA, Kolkatta. Since the firm has already paid the Custom duty and applicable interest in this case, the Committee observed that there is no action required from the NC and decided to inform RA to take necessary action for closure/EOD. RLA may take necessary action accordingly.

S.No.488

|                  |                   |                                   |                 |
|------------------|-------------------|-----------------------------------|-----------------|
| Case No. A/R-98  | M/s. Bharat       | HQF.No.01/80/050/00573/AM11/DES.I | Lic. No. & date |
| Meeting No.22/13 | Heavy Electricals | RA.F.No.09/24/040/00223/AM11      | 0910043468      |
| Date: 22.01.2013 | Ltd., Hyderabad   | Fixation of Norms                 | dt.09.09.2010   |

The Committee noted that this case been referred to EPCG Division for clarification and decided to defer the case. Case deferred to 5.3.2012.

S.No.489

|                  |                   |                                   |                 |
|------------------|-------------------|-----------------------------------|-----------------|
| Case No. A/R-88  | M/s. Bharat       | HQF.No.01/80/050/01436/AM08/DES.I | Lic. No. & date |
| Meeting No.22/13 | Heavy Electricals | RA.F.No.09/24/040/00556/AM07      | 0910030003      |
| Date: 22.01.2013 | Ltd., Hyderabad   | Fixation of Norms                 | dt.16.04.2007   |

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 5.3.2012.

S.No.490

|                  |                   |                                   |                 |
|------------------|-------------------|-----------------------------------|-----------------|
| Case No. A/R-107 | M/s. Bharat       | HQF.No.01/80/050/00078/AM06/DES.I | Lic. No. & date |
| Meeting No.22/13 | Heavy Electricals | RA.F.No.04/24/042/00102/AM05      | 0410069858      |
| Date: 22.01.2013 | Ltd., Chennai     | Amendment of Norms                | dt.25.04.2005   |

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 5.3.2012.

S.No.491

|                  |                   |                                   |                 |
|------------------|-------------------|-----------------------------------|-----------------|
| Case No. A/R-118 | M/s. Bharat       | HQF.No.01/80/050/00495/AM11/DES.I | Lic. No. & date |
| Meeting No.22/13 | Heavy Electricals | RA.F.No.09/24/040/00169/AM11      | 0910043002      |
| Date: 22.01.2013 | Ltd., Hyderabad   | Fixation of Norms                 | dt.06.08.2010   |

The Committee noted that this case been referred to EPCG Division for clarification and decided to defer the case. Case deferred to 5.3.2012.

S.No.492

|                  |                   |                                   |                 |
|------------------|-------------------|-----------------------------------|-----------------|
| Case No. A/R-126 | M/s. Bharat       | HQF.No.01/80/050/00077/AM06/DES.I | Lic. No. & date |
| Meeting No.22/13 | Heavy Electricals | RA.F.No.04/24/040/00101/AM05      | 0410069856      |
| Date: 22.01.2013 | Ltd., Chennai     | Fixation of Norms                 | dt.25.04.2005   |

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 5.3.2012.

S.No.493

|                  |                   |                                   |                 |
|------------------|-------------------|-----------------------------------|-----------------|
| Case No. A/R-128 | M/s. Bharat       | HQF.No.01/80/050/00180/AM10/DES.I | Lic. No. & date |
| Meeting No.22/13 | Heavy Electricals | RA.F.No.09/24/040/00004/AM10      | 0910037842      |
| Date: 22.01.2013 | Ltd., Hyderabad   | Fixation of Norms                 | dt.06.05.2009   |

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 5.3.2012.

S.No.494

|                  |              |                                     |                |
|------------------|--------------|-------------------------------------|----------------|
| Case No.A/R-153  | M/s. Thermax | HQ F.No.01/81/162/00480/AM07/ DES-I | Lic.No. & Date |
| Meeting No.22/13 | Ltd.,        | RA F.No.31/24/040/00186/AM07        | 3110026329     |
| Date: 22.01.2013 |              | Ratification of Norms               | dt.04.09.2006  |

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 5.3.2012.

S.No.495

|                  |                 |                                   |                 |
|------------------|-----------------|-----------------------------------|-----------------|
| Case No. A/R-79  | M/s. Patel      | HQF.No.01/80/050/00125/AM10/DES.I | Lic. No. & date |
| Meeting No.22/13 | Airtemp (India) | RA.F.No.08/24/040/00186/AM08      | 0810068645      |
| Date: 22.01.2013 | Ltd., Ahmedabad | Ratification of Norms             | dt.26.11.2007   |

Based on DIPP letter dated 21.1.2013, the Committee decided to ratify norms of subject authorization as under:

Based on DIPP letter dated 21.1.2013, the Committee decided to ratify norms of subject authorization as under:

- Net weight of export products at Sl. No. 1, 2 & 3 to be specified as 331.5 MT, 3 MT & 4 MT respectively
- Word "Relevant" to be prefixed with the description of import item at Sl. No. 1 and its quantity to be 1.05 Kgs./Kg. content in the export products.
- Weight of import items at Sl. No. 2 to be specified as 42.95 MT.
- Quantity of import item at Sl.No. 2 to be allowed on net to net basis with accountability clause.

The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

**S.No.496**

|                  |                |                                   |                 |
|------------------|----------------|-----------------------------------|-----------------|
| Case No. A/R-92  | M/s. Cethar    | HQF.No.01/80/050/00579/AM12/DES.I | Lic. No. & date |
| Meeting No.22/13 | Limited,       | RA.F.No.04/24/040/00282/AM12      | 0410133046      |
| Date: 22.01.2013 | Tiruchirapalli | Fixation of Norms                 | dt.23.01.2012   |

The Committee noted that firm was invited for personal hearing on 22.1.2013 to explain their case. However, firm vide their email informed that their technical person is unavailable and requested for postponement of personal hearing. The Committee decided to given the firm a second opportunity of personal hearing on 5.3.2013 at 2.30 p.m. to explain their case.

**S.No.497**

|                  |                   |                                   |                 |
|------------------|-------------------|-----------------------------------|-----------------|
| Case No. A/R-95  | M/s. LLOYD        | HQF.No.01/80/050/00101/AM12/DES.I | Lic. No. & date |
| Meeting No.22/13 | Electric &        | RA.F.No.05/23/040/00076/AM12      | 0510292264      |
| Date: 22.01.2013 | Engineering Ltd., | Revision of norms                 | dt.31.05.2011   |
|                  | New Delhi         |                                   |                 |

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 5.3.2012.

**S.No.498**

|                  |                  |                                   |                 |
|------------------|------------------|-----------------------------------|-----------------|
| Case No. A/R-97  | M/s. Sage Metals | HQF.No.01/80/050/00855/AM11/DES.I | Lic. No. & date |
| Meeting No.22/13 | Ltd.,            | RA.F.No.05/24/040/00371/AM11      | 0510284565      |
| Date: 22.01.2013 |                  | Revision of norms                 | dt.28.02.2011   |

Based on DIPP letter dated 21.1.2013, the Committee decided to revise norms of subject authorization as under:

- Word "relevant" to be prefixed with the description of import item at Sl. No.1 and its quantity to be allowed as 44460Kgs. inclusive of 10 % wastage (as per Sub-Committee report).

The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

**S.No.499**

|                  |                  |                                   |                 |
|------------------|------------------|-----------------------------------|-----------------|
| Case No. A/R-98  | M/s. Sage Metals | HQF.No.01/80/050/00696/AM11/DES.I | Lic. No. & date |
| Meeting No.22/13 | Ltd.,            | RA.F.No.05/24/040/00316/AM11      | 0510280781      |
| Date: 22.01.2013 |                  | Revision of norms                 | dt.30.12.2010   |

Based on DIPP letter dated 21.1.2013, the Committee decided to revise norms of subject authorization as under:

- Word "relevant" to be prefixed with the description of import item at Sl. No.1 and its quantity to be allowed as 110000 Kgs. inclusive of 10 % wastage (as per Sub-Committee report).

The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

**S.No.500**

|                  |                 |                                   |                 |
|------------------|-----------------|-----------------------------------|-----------------|
| Case No. A/R-106 | M/s. Komet      | HQF.No.01/80/050/00825/AM07/DES.I | Lic. No. & date |
| Meeting No.22/13 | Precision Tools | RA.F.No.07/24/040/00487/AM07      | 0710048122      |
| Date: 22.01.2013 | Pvt. Ltd.,      | Fixation of norms                 | dt.27.10.2006   |
|                  | Bangalore       |                                   |                 |

The Committee decided to ratify norms of subject authorization on repeat basis as per decision in respect of Advance Authorization No.710048122 as requested by applicant vide their letter dated 07.01.2013. The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RA may take necessary action accordingly.

**S.No.501**

|                  |                 |                                   |                 |
|------------------|-----------------|-----------------------------------|-----------------|
| Case No. A/R-107 | M/s. L&T-MHI    | HQF.No.01/80/050/00141/AM12/DES.I | Lic. No. & date |
| Meeting No.22/13 | Turbine         | RA.F.No.03/95/040/00125/AM12      | 0310633816      |
| Date: 22.01.2013 | Generators Pvt. | Revision of norms                 | dt.31.05.2011   |
|                  | Ltd., Mumbai    |                                   |                 |

The Committee decided to revise norms of subject authorization as per DHI letter No. 3(104)/2011/TSWB/226 dated 11.6.2012 (copy enclosed). RA may take necessary action accordingly. Case deferred to 5.3.2012.

**S.No.502**

|                  |                   |                                   |                 |
|------------------|-------------------|-----------------------------------|-----------------|
| Case No. A/R-108 | M/s. Brakes India | HQF.No.01/80/050/01124/AM08/DES.I | Lic. No. & date |
| Meeting No.22/13 | Limited, Chennai  | RA.F.No.04/24/040/00263/AM08      | 0410093871      |

|                  |                   |               |
|------------------|-------------------|---------------|
| Date: 22.01.2013 | Revision of norms | dt.15.02.2008 |
|------------------|-------------------|---------------|

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 5.3.2012.

S.No.503

|                  |                |                                  |                 |
|------------------|----------------|----------------------------------|-----------------|
| Case No. A/R-109 | M/s. Poly      | HQF.No.01/80/050/00391/AM2/DES.I | Lic. No. & date |
| Meeting No.22/13 | Medicure Ltd., | RA.F.No.05/24/040/00241/AM12     | 0510305885      |
| Date: 22.01.2013 | New Delhi      | Revision of norms                | dt.19.10.2011   |

The Committee noted that the case is under examination of C&PC and decided to await comments. Case deferred to 5.3.2012.

S.No.504

|                  |                |                                   |                 |
|------------------|----------------|-----------------------------------|-----------------|
| Case No. A/R-110 | M/s. Poly      | HQF.No.01/80/050/00427/AM12/DES.I | Lic. No. & date |
| Meeting No.22/13 | Medicure Ltd., | RA.F.No.05/24/040/00281/AM12      | 0510309080      |
| Date: 22.01.2013 | New Delhi      | Revision of norms                 | dt.19.10.2011   |

The Committee noted that the case is under examination of C&PC and decided to await comments. Case deferred to 5.3.2012.

S.No.505

|                  |                |                                   |                 |
|------------------|----------------|-----------------------------------|-----------------|
| Case No. A/R-111 | M/s. Poly      | HQF.No.01/80/050/00390/AM12/DES.I | Lic. No. & date |
| Meeting No.22/13 | Medicure Ltd., | RA.F.No.05/24/040/00238/AM12      | 0510304858      |
| Date: 22.01.2013 | New Delhi      | Revision of norms                 | dt.10.10.2011   |

The Committee noted that the case is under examination of C&PC and decided to await comments. Case deferred to 5.3.2012.

S.No.506

|                  |               |                                   |                 |
|------------------|---------------|-----------------------------------|-----------------|
| Case No. A/R-112 | M/s. Thermax  | HQF.No.01/80/050/00310/AM06/DES.I | Lic. No. & date |
| Meeting No.22/13 | Limited, Pune | RA.F.No.31/24/040/00017/AM06      | 3110021206      |
| Date: 22.01.2013 |               | Revision of norms                 | dt.14.07.2005   |

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 5.3.2012.

S.No.507

|                  |               |                                   |                 |
|------------------|---------------|-----------------------------------|-----------------|
| Case No. A/R-113 | M/s. Thermax  | HQF.No.01/80/050/00885/AM12/DES.I | Lic. No. & date |
| Meeting No.22/13 | Limited, Pune | RA.F.No.31/24/040/00227/AM08      | 3110031126      |
| Date: 22.01.2013 |               | Revision of norms                 | dt.15.10.2007   |

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 5.3.2012.

Sl.No.508

|                  |                                    |                                                                                                                     |
|------------------|------------------------------------|---------------------------------------------------------------------------------------------------------------------|
| Case No. C – 18  | M/s. Bhukanvala                    | HQ F.No.01/80/162/00056/AM12/DES-I                                                                                  |
| Meeting No.22/13 | Diamond Systems Pvt. Ltd., Navsari | Request for fixation of Adhoc Norms for the export product "Die Sets and PVC Blister Moulds" in respect of 100% EOU |
| Date: 22.01.2013 |                                    |                                                                                                                     |

The Committee decided to fix Adhoc norms in this case as per DHI UO No. 1A(1)/09-TSW(B)/10 dated 11.1.2013 (copy enclosed). RLA may take necessary action accordingly.

Sl.No.509

|                  |                              |                                                                                                           |
|------------------|------------------------------|-----------------------------------------------------------------------------------------------------------|
| Case No. C – 33  | M/s. M+Acer Automotive       | HQ F.No.01/80/162/00914/AM12/DES-I                                                                        |
| Meeting No.22/13 | Systems Pvt. Ltd., Bangalore | Fixation of Scrap/Wastage norms for the export product "Level Indicator Assembly" in respect of 100% EOU. |
| Date: 22.01.2013 |                              |                                                                                                           |

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 5.3.2012.

Sl.No.510

|                  |                         |                                                                                             |
|------------------|-------------------------|---------------------------------------------------------------------------------------------|
| Case No. C – 06  | M/s. Precihole Machine  | HQ F.No.01/80/162/00082/AM13/DES-I                                                          |
| Meeting No.22/13 | Tools Pvt. Ltd., Mumbai | Fixation of Adhoc Norms for the export product "Collar High Flow 8 Inch EWR Phase 4" – reg. |
| Date: 22.01.2013 |                         |                                                                                             |

The Committee noted that firm has not replied to deficiency letter and decided to remind them for expediting their reply. Case deferred to 5.3.2012.

Sl.No.511

|                  |                        |                                                                                                                                                                            |
|------------------|------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. C – 09  | M/s. MTAR Technologies | HQ F.No.01/80/162/00462/AM13/DES-I                                                                                                                                         |
| Meeting No.22/13 | Pvt. Ltd., Hyderabad   | Fixation of input output wastage Ad-hoc Norms for the export product "Oil & Gas Exploration components, Catalina Hot Box & Aero Space Parts" in respect of 100% EOU – reg. |
| Date: 22.01.2013 |                        |                                                                                                                                                                            |

|                  |                          |
|------------------|--------------------------|
| Date: 22.01.2013 | Respect of 100% EOU Reg. |
|------------------|--------------------------|

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 5.3.2012.

S.No.512

|                  |                 |                                   |                 |
|------------------|-----------------|-----------------------------------|-----------------|
| Case No. A/R-114 | M/s. Godrej &   | HQF.No.01/80/050/01085/AM12/DES.I | Lic. No. & date |
| Meeting No.22/13 | Boyce Co. Ltd., | RA.F.No.03/94/040/01092/AM08      | 0310460269      |
| Date: 22.01.2013 | Mumbai          | Amendment of norms                | dt.06.02.2008   |

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 5.3.2012.

\*\*\*\*\*